

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

SARVICE TAX APPEAL NO. 53040 OF 2016

[Arising out of the Order-in-Original No. 40/PR. COMMR./ST/IND/2016 dated 23/08/2016 passed by Principal Commissioner, Customs, Central Excise & Service Tax, Indore, M.P.]

M/s Sarthak Builders and Developers, **...Appellant**
12/1, New Palasia, Opp. Mangilal Doodhwala,
Curewell Hospital Road, Indore,
Indore (M.P.)

Versus

Principal Commissioner, **...Respondent**
Customs, Central Excise & Service Tax,
Manik Bagh Palace, Post Bag No. 10,
Indore, (M.P.)

APPEARANCE:

Shri Arvind Singh Chawla, Chartered Accountant for the appellant.

Dr. Neha Garg, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51944/2021

DATE OF HEARING : 18.11.2021

JUSTICE DILIP GUPTA

Shri Arvind Singh Chawla, learned Chartered Accountant appearing for the appellant has stated that a certificate in Form 4 has been issued for full and final settlement of the dues.

2. A copy of the certificate is also on the record.
3. The appeal is, therefore, dismissed as withdrawn.

(Order dictated and pronounced in open court.)

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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